

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.300/93

Wednesday, this the 19th day of January, 1994.

SHRI N DHARMADAN, MEMBER(J)
SHRI S KASIPANDIAN, MEMBER(A)

Smt D Shyamala,
W/o TN Bhadran, Aged 33 years,
Thoppil House, Pathadi PO,
Santhanpara, Idukki District.

- Applicant

By Advocate M/s CJ Joy & George K Thekkel

Vs.

1. Union of India represented by
Secretary to Government,
Department of Posts,
New Delhi.
2. The Senior Superintendent of Post Offices,
Idukki Postal Division,
Thodupuzha PO, Idukki Dist.
3. Shri PN Sudhakaran,
Pookulath House,
Thottikanam, Senapathy PO,
Idukki District. - Respondents

By Advocate MR CN Radhakrishnan, ACGSC(for R.1&2)

By Advocate Mr Paul Varghese(for R-3)

O R D E R

N DHARMADAN, MEMBER(J)

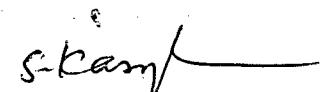
The applicant is challenging the selection of the third respondent as Extra Departmental Branch Post Master in the Pathadi Branch Post Office.

2. According to the applicant, she belongs to a backward community and is aged 33 years. She also submitted that she has a better claim and superior merit for selection and appointment to the above post. But the respondents have selected the third respondent over looking the better claim and merit of the applicant. The applicant has given the comparative details of the merits of the applicant and the third respondent in para-3 of the OA.

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3. The second respondent has conducted the selection. No procedural irregularity in the selection or vitiating circumstances have been pointed out by the applicant. In the reply, they have stated that after evaluation of the merits of the candidates who appeared for the interview, the second respondent found that the third respondent is a better and more suitable candidate for the post. She scored higher marks in the SSLC and satisfied all other criteria for selection. According to the respondents, the selection was conducted strictly in accordance with the procedure and it cannot be set aside on the grounds urged by the applicant.

4. The statements in the reply in regard to the method of selection and the procedure followed therein have not been controverted by the applicant by filing a rejoinder. In the light of the clear statement of the respondents we are satisfied that the third respondent is the suitable person for the appointment and there is no substance in the application. It is, only to be dismissed. Accordingly, we dismiss the same. No costs.


(S KASIPANDIAN)

MEMBER(A)


..19.1.74
(N DHARMADAN)

MEMBER(J)

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